

Schools covered under ICT and CAL

3433. SHRI GARIKAPATI MOHAN RAO: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) the number of Government and Government-aided schools covered under Information and Communication Technology (ICT) and Computer Aided Learning (CAL), State-wise;

(b) whether Government proposes to cover all the schools under the above mentioned schemes;

(c) if so, the details thereof; and

(d) the action plan chalked out by Government in this regard?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI SMRITI ZUBIN IRANI): (a) to (d) The Centrally Sponsored Scheme of Information and Communication Technology promotes computer enabled learning and support use of ICT in teaching and learning, in all Government and Government aided Secondary and Higher Secondary schools. Under the Scheme, financial assistance to States/UTs includes ICT infrastructure, development of content, teachers' training and internet connectivity to enable computer literacy among student and for computer aided teaching and learning.

The Sarva Shiksha Abhiyan provides financial support amounting upto ₹ 50 lakh per district per year, for Computer Aided Learning (CAL) in Upper Primary School (UPS) with special emphasis on Science and Mathematics, in which procurement of hardware, software, training, maintenance and resource support if required could *inter alia* be included in this component.

So far, 87096 Government and Government aided secondary and higher secondary schools have been approved to be covered under ICT in School Scheme. Till December 2013, 75937 School have been covered under CAL Scheme. State-wise details is given in the Statement.

Statement*Schools covered under ICT and CAL Scheme*

| Name of State/UT | Govt. and Govt. aided schools approved under ICT @ School Scheme | Upper Primary schools covered under CAL |
|-----------------------------|--|---|
| 1 | 2 | 3 |
| Andaman and Nicobar Islands | 0 | 72 |
| Andhra Pradesh | 10327 | 3692 |

| 1 | 2 | 3 |
|------------------------|------|------|
| Arunachal Pradesh | 212 | 799 |
| Assam | 2850 | 2179 |
| Bihar | 1037 | 1135 |
| Chandigarh | 87 | 159 |
| Chhattisgarh | 2200 | 2544 |
| Dadra and Nagar Haveli | 18 | 12 |
| Daman and Diu | 23 | 66 |
| Delhi | 1109 | 970 |
| Goa | 432 | 116 |
| Gujarat | 6380 | 6950 |
| Haryana | 3217 | 2653 |
| Himachal Pradesh | 2153 | 829 |
| Jammu and Kashmir | 220 | 800 |
| Jharkhand | 1036 | 1059 |
| Karnataka | 7155 | 3632 |
| Kerala | 4201 | 1515 |
| Lakshadweep | 10 | 21 |
| Madhya Pradesh | 2230 | 3708 |
| Maharashtra | 7855 | 5251 |
| Manipur | 329 | 315 |
| Meghalaya | 79 | 333 |
| Mizoram | 382 | 559 |
| Nagaland | 691 | 345 |
| Odisha | 6000 | 2418 |
| Puducherry | 380 | 181 |
| Punjab | 3697 | 6235 |
| Rajasthan | 6600 | 7310 |

| 1 | 2 | 3 |
|---------------|--------------|--------------|
| Sikkim | 151 | 169 |
| Tamil Nadu | 5270 | 7098 |
| Tripura | 579 | 69 |
| Uttar Pradesh | 5610 | 7715 |
| Uttarakhand | 625 | 2439 |
| West Bengal | 3948 | 2589 |
| TOTAL | 87096 | 75937 |

Ombudsmen in institutes of higher education

3434. DR. KANWAR DEEP SINGH: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Ministry proposes to appoint ombudsmen in institutes of higher education;

(b) if so, the details thereof;

(c) whether such ombudsmen would also be appointed by the private institutions and deemed universities; and

(d) if so, the steps taken by the Ministry to ensure that there is no conflict of interest in the working of the ombudsmen in such institutions?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI SMRITI ZUBIN IRANI): (a) and (b) Yes, Sir. The University Grants Commission (UGC) has notified the UGC (Grievance Redressal) Regulations, 2012 according to which every University and every Deemed to be University shall appoint an Ombudsman for the redressal of grievances of students under these regulations. As per the Regulations, the Ombudsman shall be a person who has been a judge not below the rank of a District Judge or a retired Professor who has at least ten years' experience as a Professor. Further, the Ombudsman shall be a part time officer appointed for a period of three years or until he attains the age of seventy years, whichever, is earlier, and may be reappointed for another term in the same University or the Deemed to be University. As per the Regulations, a panel of names will be recommended by a Search Committee to the University and the Deemed to be University concerned. The Regulations are available at <http://www.ugc.ac.in/page/UGC-Regulations.aspx>.